

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
IB-181/ND/2024

IN THE MATTER OF:

Aaditya Khanij & Coal Nagpur Pvt. Ltd.

.....Applicant

Vs.

Globus Spirits Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Amit Agarwal, Adv.

For the Respondent : Mr. Anup Kumar D Sayare, Adv.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and sought a week days time to file their reply. Reply be filed within a period of 10 days and thereafter rejoinder by the Operational Creditor within 10 days on receipt of the reply. List the matter on **29.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)